

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

C.P. NO.181/2005  
in  
O.A. NO.2135/2003

This the 19<sup>th</sup> day of August, 2005.

**HON'BLE SHRI V. K. MAJOTRA, VICE-CHAIRMAN (A)**  
**HON'BLE SHRI SHANKER RAJU, MEMBER (J)**

Naresh Kumar S/O Lal Singh,  
R/O CB-45, Naraina,  
Delhi-110028.

... Applicant

( By Shri Thomas Oommen, Advocate )

versus

1. Dr. Rakesh Mohan,  
Secretary, Ministry of Finance &  
Company Affairs, Rajpath,  
North Block, New Delhi.
2. Smt. Komal Anand,  
Secretary, Department of Company Affairs,  
Shastri Bhawan, 5<sup>th</sup> Floor, A-Wing,  
Dr. Rajendra Prasad Road,  
New Delhi.


... Respondents

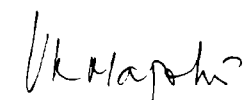
( By Shri H.K.Gangwani, Advocate )

**ORDER (ORAL)**

**Hon'ble Shri Shanker Raju, Member (J):**

In the light of an order passed by the Hon'ble High Court of Delhi on 9.8.2005 in CM No.9620/2005 in WP(C) No.7258-59/2005, this contempt petition is disposed of with liberty to the applicant to revive the same at an appropriate stage. Notices are discharged.

  
( Shanker Raju )  
Member (J)

  
( V. K. Majotra )  
Vice-Chairman (A)

/as/